

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.331/2015
In
OA No.4029/2010
MA No.41/2016

New Delhi this the 7th January, 2016

Hon'ble Shri Sudhir Kumar, Member (A)
Hon'ble Shri Raj Vir Sharma, Member (J)

Ms. Pallavi Kumari (Roll No.071125 47-SC),
D/o Shri Chander Bhan,
R/p RZ-322, Gali No.7,
Geetanjli Park, West Sagar Pur, New Delhi.Petitioner.

(By Advocate: Shri A.K.Bhakt)

Versus

1. Shri V.K.Singh,
Chairman, DSSSB, Govt.of NCT of Delhi,
Near Karkardooma Court, Delhi-110091.
2. Shri K.K.Sharma
Chief Secretary,
Govt. of NCT Delhi,
Delhi Sachivalaya, I.P.Estate,
New Delhi-110092.Respondents

(By Advocate: Mrs. Harvinder Oberoi)

ORDER (ORAL)

Per Sudhir Kumar, Member (A):

Learned counsel for the respondents has pointed out that she has already filed her counter reply, and that their role is over after complying with the order passed in the O.A. However, learned counsel for the petitioner seeks leave & permission to withdraw the present Contempt Petition, and also the MA No.41/2016 filed by him on 05.01.2016, with liberty to file a fresh Contempt Petition. The permission is granted. Therefore, the C.P. and the M.A. are dismissed as withdrawn, with liberty as aforesaid. Notices issued earlier are discharged.

(Raj Vir Sharma)
Member (J)

(Sudhir Kumar)
Member (A)

/kdr/

